

से जो राशि देती है और अन्य विश्वविद्यालयों को मुहैया कराती है, जैसा अभी अहलुवालिया जी बोल रहे थे और वतुरानन मिश्र जी ने कहा कि बार-बार बिहार सरकार मांग करती है कि बाढ़ और सुखाड़ से निपटने के लिए उसे पैसे चाहिए। शिक्षा के मामले में वही हालत है। विश्वविद्यालयों के संबंध में वही स्थिति है। केन्द्र सरकार की तरफ से जो राशि हमें मिलनी चाहिए वह हमें आंशिक रूप में मिलती है। इस प्रकार केन्द्र सरकार और यूनिवर्सिटी ग्रांट्स कमीशन के असहयोग के कारण बिहार सरकार जितना करना चाहती है, उतना नहीं कर पाती है और वह जो भी करती है अपने बल-बूते पर करती है।

इन्हीं शब्दों के साथ अंत में मैं यह कहना चाहूंगा कि—

“जो भी मेरे पास थी तुझ तक रख आया हूँ,  
सब कुछ लुटकर अब तो पास तेरे आया हूँ,  
देख दामन छोड़कर न जाना, अब तेरी महफिल में  
आया हूँ,  
बस याद मेरी तुझ में रहे, यही कहने आया हूँ”

#### Flood Situation in Tamil Nadu

SHRI S. AUSTIN (Tamil Nadu): Madam Vice-Chairman, I would like to draw the attention of the Government through this Special Mention to the request for special financial assistance for Tamil Nadu which is badly affected by the recent cyclone and floods.

Severe cyclonic storm crossed the coast of Tamil Nadu on 12th and 13th of November, 1992. The cyclone which crossed the southern coastal Tamil Nadu has been quite extensive, equalling the memories of the disaster which occurred earlier in 1923.

The southern districts received, on an average, more than 3,900 m.m. of rainfall between 12th November and 18th November 1992 as against the normal total seasonal rainfall of 890 m.m.

Over 230 human lives have been lost; ninety per cent of these people belong to the weaker sections of the society. About 1,43,000 houses were fully or partly damaged.

Agricultural crops over an extent of 50,000 hectares, including banana crops over an extent of nearly 15,000 hectares, have been completely damaged. One

hundred and fifty-one roads have been breached; 75 cause-ways are damaged, 13,580 kilometres of road-surface have been badly damaged, 15,450 culverts have broken down and 5 major bridges need immediate repairs.

Under the directions of our hon. Chief Minister, Puratchi Tahalaivi Dr. Jayalalitha, relief machinery swung into action immediately. Cutting short her stay in New Delhi, our hon. Chief Minister rushed to Madras and undertook an extensive tour of Chidambaranar, Nellore and Kanyakumari districts on 16th, 17th and 18th November, 1992 and organised relief operations on a large scale.

Though widespread damages have occurred in almost all the districts, the intensity was very high in the districts of Chidambaranar, Nellore, Kattabomman, Kanyakumari, Ramanathapuram, Madurai, Kamarajar, Dindigul Anna, Periyar and Nilgiris. The Chief Minister deputed Ministers and senior officers to the affected districts to supervise relief operations and for providing guidance to the district authorities to carry out immediate restoration works. After a detailed survey of the damages and the assessment of the loss, the authorities have estimated the total damages at Rs. 530 crores.

Our hon. Chief Minister is personally supervising the relief operation in the three most affected districts and ministers are touring in various districts. Immediate restoration works have already been started in right earnest.

The funds available under the calamity relief fund for the year 1992-93 is Rs. 39 crores. The State Government has already sanctioned Rs. 45 crores for relief works. No further funds are available with the calamity relief fund. The task of reconstruction is so huge that it cannot be carried without substantial Central Assistance.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Mr. Austin, please concludes.

SHRI S. AUSTIN: Please give me one minute more.

SHRI V. GOPALSAMY: Madam, it is very important.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): All the problems are equally important.

SHRI S. AUSTIN: "Madam, I have explained the manitude of the damage caused and floods in Tamilnadu. This matter should not be taken lightly. Particularly, Kanyakumari district has suffered the worst. This is not the first time that the district has been the victim of natural calamity. Kanyakumari district was devastated twice in a single month. During last time also over 15 people had died. Thousands of people had lost their houses; and standing crops were damaged in total. Even at that time, the centre sanctioned Rs. 115 crores to Kerala as cyclone relief. But I regret to say that the centre did not give a pie to Tamlinadu.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Please Conclude now. I can't allow you any more time.

SHRI S. AUSTIN: Madam, last year when cyclone and rains wrecked havoc in Tamilnadu, our Government sought central assistance of Rs. 390 crores. But the centre maintained stony silence. It did not give anything. And now the situation is far worse.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Please conclude.

SHRI S. AUSTIN: I am concluding, Madam.

The primary assessment of the extent of damage is shockingly huge. Lakhs of people have lost their livelihood. One has to see to believe the magnitude of devastation. Therefore, I urge upon the Hon'ble Prime Minister to visit Tamilnadu

\* English translation of the original speech delivered in Tamil.

soon to see for himself the damage caused to people, properties and livestock. Our Hon'ble Chief Minister Dr. Puratchithalaivi spent three days in visiting the affected areas to assess the damage, order relief works and console the affected people. As I conclude, I once again call upon the Prime Minister to visit the cyclone affected areas of Tamilnadu immediately and also sanction cyclone relief in full as demanded by our Hon'ble Chief Minister. I am sure, he will not maintain silence as he did last time.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Mr. V. Gopalsamy.

SHRI S. MUTHU MANI (Tamil Nadu): Madam...

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): There is a list of names in front of me. I have to call you according to this list.

SHRI G. SWAMINATHAN (Tamil Nadu): Madam, I associate myself...

SHRI S. MUTHU MANI: Madam...

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Mr. Swaminathan, please...

SHRI G. SWAMINATHAN: I only associate myself with the sentiments expressed by my friend Mr. S. Austin.

SHRI V. GOPALSAMY (Tamil Nadu): Madam, six million people of Tamil Nadu living in Kanyakumari, Chidambaranar and Nellai Kattabomman districts literally weathered the severe cyclonic storm. There was torrential rain in all the districts of Tamil Nadu. Madam, it was a black Friday for these three districts of Tamil Nadu. The tragedy struck down many families.

Madam, the river Tamraparni in Tirunelveli and Chidambaranar district raged furiously inundating all the towns and villages on its banks. Madam, Kany-

akumari district was yet to recover from the havoc caused by floods on 10th October. It was another severe calamity. What happened in Vikramasingapuram in Tirunelveli district? The worst tragedy ever! Hearing the tragedy I rushed to the spot. It was a heart-rending sight. The people could not come out of their houses. Their houses became watery graves. Twenty-five persons of six families were killed in that. The wailing mothers of the crying children and the bread-winners were throwing up their hands in despair because they had lost everything. They lost their houses. They lost their utensils. They lost all their household items. Today they are thrown out in the lurch. Nearly 1,50,000 or 2,00,000 houses have been damaged. That means two lakh families are thrown in the lurch. They have no roof over their heads. In Merkeri, that is, in Tirunelveli district, when I approached them, they were telling that 17 bodies had been recovered and many bodies were yet to be recovered. They were crying. They did not get food. They did not get anything. In Madurai also due to landslide about 100 people got killed.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): You will have to be brief. You are to associate.

SHRI V. GOPALSAMY: Standing crops of about 2000 acres got submerged and about 10,000 hectares were damaged. It is high time that the Centre gave the fullest assistance to the State. The depression in the Gulf of Mannar caused the cyclonic storm. My concern is about the political depression which is intensifying between Delhi and Madras and which may create another political gale.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Please conclude.

SHRI V. GOPALSAMY: The ultimate victims will be the people of Tamil Nadu. The people of Tamil Nadu should not suffer. Already there is a cold war going on. When Mr. Balram Jakhar along with

his ministerial colleagues visited the State, he made an aerial survey. But we were in darkness. The people of Tamil Nadu were in darkness because nobody from the Tamil Nadu Government was there to receive the team ...*(Interruptions)*...

SHRI G. SWAMINATHAN: I strongly object. Our Ministers were there. One of our Secretaries ...*(Interruptions)*...

SHRI V. GOPALSAMY: Madam ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): One minute. Mr. Gopalsamy, let him raise his point of order ...*(Interruptions)*... Let me deal with it. One minute ...*(Interruptions)*... What is the point of order, Mr. Swaminathan?

SHRI G. SWAMINATHAN: Mr. Ramdas was delegated...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): What is the point of order?

SHRI G. SWAMINATHAN: The point of order is that he is not telling the right things. He is saying no one was there to receive them ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): He is saying something, let him say ...*(Interruptions)*...

SHRI V. GOPALSAMY: I said that no Minister from the Tamil Nadu Government was there to receive the team ...*(Interruptions)*...

SHRI G. SWAMINATHAN: Everybody was there. Except for the Chief Minister every other Minister was there ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): No. No. Mr. Swaminathan, there is no point of order. Mr. Gopalsamy, please complete ...*(Interruptions)*...

SHRI G. SWAMINATHAN: Madam, I am sorry. This matter should not be

[Shri G. Swaminathan]  
 politicalised. This is a matter on which irrespective of the party we belong to, we have to submit to the Central Government ...*(Interruptions)*...

SHRI V. GOPALSAMY: There should be co-ordination between the Centre and the States...*(Interruptions)*... I am really sorry. Mr. Swaminathan, please listen to my submission. My point is that there is no coordination between Delhi and Madras. One thing I would like to know: because they did not plan it in a proper manner, they did not inform the State Government, what happened then? Why didn't they meet the Chief Minister? The helicopter was available.

But they conducted a meeting in Fort St. George. It is deplorable. It is highly regrettable. They have conducted a meeting in Fort St. George without the presence of a Minister from the State Cabinet...*(Interruptions)*

SHRI G. SWAMINATHAN: It is a flood situation...*(Interruptions)*

SHRI V. GOPALSAMY: Do you accept it or not?

SHRI G. SWAMINATHAN: What is there?...*(Interruptions)*

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Please conclude...*(Interruptions)*

SHRI G. SWAMINATHAN: It is a flood situation and the Central Ministers were present...*(Interruptions)*

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Please sit down or I will call the next speaker.

SHRI V. GOPALSAMY: You are utterly confused...*(Interruptions)*

SHRI G. SWAMINATHAN: I am not confused.

SHRI V. GOPALSAMY: My point is, the Central Ministers should not have conducted a meeting in Fort St. George without the presence of the State Ministers. He has not understood my point ...*(Interruptions)*

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): What he is saying is that all the Ministers were busy with the relief work. He is not denying that.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Mr. Gopalsamy, you have taken too much time. Please sit down...*(Interruptions)* Please sit down. I will call Mr. Ramachandran.

SHRI G. GOPALSAMY: No Minister of the Tamil Nadu State Cabinet was present and the Central Ministers should not have conducted a meeting there. They have no business. Tamil Nadu has become a colony of New Delhi...*(Interruptions)*

SHRI V. NARAYANASAMY (Pondicherry): Don't politicise the issue.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Now let him finish...*(Interruptions)* Conclude now...*(Interruptions)* Please sit down.

SHRI V. GOPALSAMY: Only one small point. An amount of Rs. 1 lakh as solatium should be given to the families of the deceased persons. With a meagre amount of Rs. 250 or Rs. 500, they cannot do anything. They have lost their houses. So at least Rs. 5000 or Rs. 10,000 according to the damages caused to their houses, should be given. The Central Government should be more generous in allotting the funds and they should not politicise the issue. And Mr. Swaminathan is utterly confused...

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Please sit down...*(Interruptions)*

SHRI V. GOPALSAMY: I was pleading for the cause of the State Government. So far Mr. Swaminathan was supporting the Central Government and now he is in *Trishanku Swargam*.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Please sit down.

**SHRI V. GOPALSAMY:** I request the Central Government to give all sorts of financial assistance to help the people of Tamil Nadu.

**THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN):** Mr. Ramachandran, just one minute...*(Interruptions)* I want to say something. Please wait. I want to tell the hon. Members that for associating themselves with a special mention, I cannot allow three or four minutes. There are many other special mentions left. We need to take up the Bills for discussion...*(Interruptions)* Please hear me. Mr. Ramachandran, please don't interrupt when the Chair is speaking. Please wait for a minute. I will call you. I want the hon. Members to be very brief. After Mr. Ramachandran, I am not allowing anybody to keep on speaking for three to four minutes. You will have to associate yourselves in one sentence and sit down. That is the procedure.

**SHRI S.K.T. RAMACHANDRAN (Tamil Nadu):** Madam, after the storm and cyclone, let there be a gentle breeze. With profound sorrow, I join my colleagues, the hon. Members of Parliament, to say a few words about the natural calamity that rocked the Southern States on 14th November, 1992. The calamity was in the form of the four forefrontal attacks by the furious nature. The cyclonic storms, floods, swelling tidal waves and land slides in the hill areas were the four forefronts through which nature caused unprecedented damages to these areas. In Tamil Nadu, Nellore, Kattaboman, Chidabaranar and Kanyakumari were the worst affected districts. Rameswaram, Madurai, Qaid-e-millath were the other districts affected by floods. Kerala and Karnataka were also affected. Millions of people were rendered homeless. More than a thousand people have lost their lives in all these States. Their cattle have been washed away by floods. After the flood waters got drained out, the stink of the strewn carcasses was suffocating. People have lost their household belongings.

The agricultural crops were heavily damaged. Banana plantations, to a very great extent, were devastated. The damaged banana fields are manifesting the indescribable fury of the floods and storms.

In one single colony, Thiruvalluvarpuram, a part of Vikramasingapuram about which my friend Gopalsamy narrated something now, twenty-six lives were lost. Their woes, when narrated by the surviving ones, are heart-rending.

I would like to share with the honourable House and old lady's narration of her woeful experience. When her house was in neck-deep water, in order to escape from being inundated in the deluge, she tried to come out of the house. When she opened the door, flood water was gushing in and to their awful surprise, a cobra was raising its head, spreading its hoods. Slamming the door back, the whole family went back and crawled over the steps to go to upstairs. In total darkness, one lady was holding an infant close to her chest. How awful it is!

Wherever I went, I could see very tall trees uprooted on both sides of the roads. Most of the bridges, causeways and culverts were damaged. What a terrible scene it was to look at! A long road bridge of more than 150 metres was washed away, without leaving a trace. Similar fate was in for an erstwhile causeway on another river...*(Interruptions)*... My dear friends, this is an awful story and you all have to share it. It is the sentiment of the whole country.

**THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN):** Please be brief.

**SHRI S.K.T. RAMACHANDRAN:** Please excuse me. I am not narrating a story. Roads were heavily damaged. There were innumerable breaches to the roads. River-bund breaches changed the course of the rivers, devastating the villages on the bank. School buildings, public offices and huge private buildings were

[Shri S.K.T. Ramachandran]

also damaged in large numbers. Courtalam, a beautiful tourist spot, adorned by a number of magnificent and beautiful waterfalls, was fallen down, losing all its glory and splendour. Long craters to the depth of few metres, have been formed, causing difficulty to reach the falls. The river's course has been totally changed.

Landslides caused a heavy toll of casualties in Meykarai in Thirunelvely district and Magamalai in Madurai district. The survivors in the affected areas are facing immense challenge. Without having a shelter to live under, without food to eat and clothes to wear, they are exposing themselves in the open sky, stretching their heads above, requesting their Creator to offer them *Manna*.

They have lost their cattle. They have lost all their belongings. Their agricultural lands are covered by thick layers of silt and sand. Now they are in distress, without knowing what to do to eke out their living in future.

Relief measures are there. They could be offered to them for a few days or at the most for a few weeks. What are they going to do after the relief operations are over? I would like to request the Governments, both the Centre and the State, to come forward with projects and schemes to rehabilitate those who are rendered homeless, who lost all their paraphernalia, including their agricultural crops and fields. A number of vendors, traders, artisans have also lost their houses and means of occupation.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): I am calling the next speaker now. You have taken too much time.

SHRI S.K.T. RAMACHANDRAN: Besides temporary measures of relief, Government should offer assistance to the victims to build new houses and to repair the damaged ones. Government should issue long-term loans at concessional rates of interest and grant more time for recovery of these loans. Govern-

ment may instruct the commercial banks to distribute interestfree loans to the victims belonging to weaker sections and downtrodden. Top priority should be given to construct school buildings, wherever they were collapsed and to repair immediately the damaged school buildings.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Now, please conclude Mr. Ramachandran. I cannot give you any more time. I am calling the next speaker.

SHRI S.K.T. RAMACHANDRAN: I am concluding, Madam.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN) You have been concluding for the last five minutes.

SHRI S.K.T. RAMACHANDRAN: The damaged road, tanks canals and communication network should be repaired and the repair works should be taken up on a war-footing. The Central Government, which has already assessed the damage caused through a special team of Central Ministers sent for this purpose, should allocate the required funds to the State immediately. Above all, I would like to make a humble request to all those concerned, to keep a strict vigilance over the execution of relief and rehabilitation works against pilferage and plunder of funds. Finally, I share the gratitude of the whole nation to those, who with a sense of sacrifice and devotion, risked their lives in the rescue operations.

Thank you, Madam.

SHRI G. SWAMINATHAN: First, let them allot the funds... (*Interruptions*)...

SHRI MENTAY PADMANABHAM (Andhra Pradesh): Just only one suggestion, Madam.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): No. Now, Mr. Muthumani.

SHRI VITHALRAO MADHAVRAO JADHAV (Maharashtra): Madam, I want to say something... (*Interruptions*)...

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Mr. Jadhav, I will call you later. Let him speak first. His name is there. I am going according to the order. As soon as he finishes, I will call you. I have to go according to the order only... (*Interruptions*).

SHRI MENTAY PADMANABHAM: Only one suggestion with regard to this.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): After Mr. Muthumani finishes.

SHRI MENTAY PADMANABHAM: Only one minute. It is only a suggestion... (*Interruptions*).

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN) : Surely, you try to understand... (*Interruptions*).

SHRI MENTAY PADMANABHAM : Surely, you try to understand... (*Interruptions*). My suggestion is only to facilitate a discussion on this... (*Interruptions*).

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): I cannot allow everybody on the same thing. I will call you later.

SHRI MENTAY PADMANABHAM: This Special Mention is with regard to a specific incident that has taken place in South India... (*Interruptions*).

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): On the same incident he is also going to speak. Why don't you listen?... (*Interruptions*).

SHRI MENTAY PADMANABHAM: Instead of a Special Mention, let us have a full discussion by way of a Calling Attention Motion or something like that... (*Interruptions*). If the Government agrees, it is all right. Time should be allotted and the matter should be discussed because the cyclone damage has been throughout the coastal areas... (*Interruptions*).

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Please let him speak. You see, there are two things.

One is that the Special mention is different. The Chairman has permitted him and that is the right of the Member. Secondly, you know very well that the question of Calling Attention will be discussed in the Business Advisory Committee... (*Interruptions*).

SHRI MENTAY PADMANABHAM: But the Business Advisory Committee may take a different view. This is a very serious matter. Karnataka, Tamil Nadu and Andhra Pradesh have been affected... (*Interruptions*).

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): You mean that the Members should not speak on their Special Mentions now?... (*Interruptions*).

SHRI MENTAY PADMANABHAM: You can allow him to make his Special mention and then we will take up. This is my only suggestion... (*Interruptions*).

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): The Chairman has permitted the Members and I have to call them. Yes, Mr. Muthu Mani.

SHRI S. MUTHU MANI: Thank you very much, Madam Vice-Chairman, for having provided me the opportunity to speak on this urgent matter.

While I associate myself with what Mr. Austin has said, I would like to add just two or three words relating to the district of Madurai in Tamil Nadu.

Madam, cyclone and rain have played havoc in the whole of Tamil Nadu recently resulting in loss of lives and damages to properties. The Honourable Chief Minister of Tamil Nadu, Dr. Puratchi Thalaivi Jayalalitha has sought Rs. 530 crores from the Central Government to undertake relief work and also to pay compensation to the affected people. However, I learned that the Centre has granted only about Rs. 25 crores from the Natural Calamities Fund as an advance.

[Sh. S. Muthu Mani]

Madurai is one of the districts of Tamil Nadu that suffered worst. The calamity that has occurred in Megamalai area of Madurai district has shocked the entire Tamil Nadu. Landslides of unprecedented magnitude have wrought havoc in the tea, coffee garden areas of Megamalai over a height of 1,000' to 1,5000'. About 35 plantation labourers who were working there were trapped in the landslide and got killed pathetically. Their bodies have been recovered. Out of the 230 persons who died due to the natural calamities in Tamil Nadu, in Madurai district alone 63 persons have died. Out of the 1,44,555 houses that have been washed away, 12,555 are in Madurai district alone. Standing paddy crops and plantations have been destroyed resulting in the loss of livelihood of the people. Thousands of live-stocks have killed. Even the irrigation wells have been destroyed. Tamil Nadu never faced a tragedy of this proportion. It is also stated that the landslide occurred because of an earthquake. So, I demand that a team of seismologists should be engaged to study the Megamalai area to find out the reasons for the landslide and how to avert human casualties.

Last year also, there was a cyclone in Tamil Nadu causing heavy damages to the lives and properties of the people of Tamil Nadu. The Chief Minister had sought Rs. 390 crores for relief work. But I am very sorry to say here that the Centre had only granted Rs. 44 lakhs which is a very meagre amount. In this connection, I want to say one thing that the charges levelled by my friend, Shri Gopalsamy, are highly objectionable. Under the direction of our Chief Minister, many Ministers have been touring the area and undertaking the relief work. Our Chief Minister has also toured all those affected area and has swung into action to provide relief. (*Interruptions.*)

SHRI T.A. MOHAMMAD SAQHY (Tamil Nadu): Only party propaganda is going on. No relief work is being taken up.

SHRI S. MUTHU MANI: And the relief work is going on a war-footing. And because of the scarcity of funds, our Chief Minister has sought the Central assistance. Therefore, I demand that the centre should sanction Rs. 530 crores without any further delay so that the relief works do not suffer. Thank you, Madam.

SHRI V. NARAYANASAMY: Madam, thank you for giving me this opportunity. The hon. Members have mentioned about the damage caused by the cyclone in the southern parts of Tamil Nadu, about the lives lost and the crops damaged. I am not going into the details. The Tamil Nadu Government, the Chief Minister of Tamil Nadu requested the Central Government to provide funds for the relief work. The hon. Prime Minister was pleased to sanction the amount immediately from the Prime Minister's Relief Fund. And thereafter, from the Natural Calamities Fund, about Rs. 21 crores have been sanctioned by the Central Government for relief operations. The hon. Prime Minister deputed the Union Agriculture Minister and also Mr. Arunachalam, the hon. Minister of State for Urban Development, to visit the flood-affected areas in Tamil Nadu. They had visited Tamil Nadu, they had discussions with the officials, and submitted their report to the hon. Prime Minister. The Chief Minister of Tamil Nadu also met the hon. Prime Minister explaining the damage caused by floods, about the lives that have been lost and the crops which have been damaged. The Prime Minister also agreed to visit some of the areas where the devastation has taken place. Therefore, Madam, I also agree with the hon. Members from the other side that more relief amount has to be given to them for relief operations. But I would like to appeal to the hon. Members, specially hon. Member Shri Gopalsamy, not to politicise the issue. This is a very serious matter....(*Interruptions*)

SHRI T. A. MOHAMMAD SAQHY: In a Special Mention, he cannot advise another Member.



THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): Please sit down. Let him talk about Tamil Nadu.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): He is appealing to him.

SHRI T. A. MOHAMMAD SAQHY: The Minister cannot threaten me like this. He cannot ask me to sit down.

SHRI JAGDISH TYTLER: I am not threatening you.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): He is not doing that.

SHRI JAGDISH TYTLER: Please do not misunderstand me. (*Interruptions*)

SHRI T. A. MOHAMMAD SAQHY: He cannot ask me to sit down.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): He did not. What is your point of order?

SHRI T. A. MOHAMMAD SAQHY: My point is that a Member cannot advise another Member.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Why? He can advise. It is upto him to take it or not.

SHRI V. GOPALSAMY: Mr. Narayanasamy knows pretty well that I did not politicise the issue. But purposely he wanted to say something about Tamil Nadu.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Mr. Narayanasamy, now please conclude.

SHRI V. NARAYANASAMY: The floods in Tamil Nadu have also affected Pondicherry.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Please conclude now.

SHRI V. NARAYANASAMY: I am concluding, Madam, with one sentence. Crops in 30,000 hectares of land, the crops which have to be harvested, have been affected. And many lives have also been lost. The hon. Prime Minister sanctioned funds for immediate relief work. The Pondicherry Government has also submitted a memorandum for some more relief amount for the purpose of undertaking relief work in Pondicherry also. That also may be considered by the hon. Agriculture Minister and the hon. Finance Minister.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): From the Chair, I would like to associate myself with all the hon. Members who spoke about the situation due to floods in Karnataka, Kerala and Tamil Nadu.

SHRI V. NARAYANASAMY: Madam, Pondicherry also.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): I am sorry, Pondicherry also.

SHRI VITHALRAO MADHAVRAO JADHAV: I would like to submit through you, Madam, to the Government of India that there should be a full-fledged discussion on the subject either in the form of a Short Duration Discussion or a Calling Attention Motion. This is a natural calamity which the nation is facing. And this directly concerns the farmers and the agriculturists of this country. I request, through you, Madam, the Government of India to have a full fledged discussion on this subject.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): From the Chair, I would like to associate myself with the feelings expressed by all the hon. Members. And the whole House expresses its serious concern over this issue. And the feelings of the House may be conveyed by the Minister of Parliamentary Affairs to the Prime Minister and to the concerned Ministers so that the matter may be taken up in all seriousness.

SHRI VITHALRAO MADHAVRAO JADHAV: Thank you, Madam.

Need to restore atmosphere of peace and tranquillity following Supreme Court's judgement on reservations.

श्री संघ त्रिय गौतम (उत्तर प्रदेश): उपसभापति महोदया, मैं अपने विशेष उल्लेख के माध्यम से भारत की सरकार, संसद, राजनैतिक दलों और राष्ट्रीय नेताओं से एक अपील करने के लिए खड़ा हुआ हूँ।

महोदया, मण्डल कमिशन से संबंधित मुद्दों के ऊपर अभी हाल में सर्वोच्च न्यायालय ने अपना निर्णय दिया है। उस निर्णय के तुरंत बाद आरक्षण के विरोध में सारे देश में एक हिंसात्मक आंदोलन शुरू हो गया है। देश की संपत्ति को नष्ट किया जा रहा है, डाकखाने जलाये जा रहे हैं, बसें जलाई जा रही हैं, सामाजिक सौहार्दय को नष्ट किया जा रहा है।

केवल अज्ञानी लोग ही इस आंदोलन को नहीं कर रहे, केवल विद्यार्थी ही नहीं कर रहे हैं, इसमें शिक्षक भी शामिल है। यह देश के लिए बड़े दुर्भाग्य की बात है। अभी तो आंदोलन एक-तरफ है। इसके विरोध में भी कुछ लोगों ने आंदोलन शुरू कर दिया है और तीसरा वर्ग आंदोलन शुरू करने की तैयारी में है।

इस सर्वोच्च न्यायालय के निर्णय से तीन वर्ग प्रभावित हुए हैं। एक तो वे जिनको 10 प्रतिशत आरक्षण लेने से खत्म कर दिया गया, एक वे जो पिछड़ी जातियों के हैं और एक वे जो अनुसूचित जाति-जनजाति के हैं और जिनका इस आरक्षण से कोई संबंध नहीं था, मतलब नहीं था सुप्रीम कोर्ट को, उनका आरक्षण किन परिस्थितियों में खत्म कर दिया गया है।

पदात्रतियों में आरक्षण समाप्त कर दिया गया है, शैक्षणिक संस्थाओं में, विज्ञान में, तकनीक में और ऐसे पद जो सेंसेटिव पद कहे जाते हैं उनमें और प्रवेश में भी आरक्षण समाप्त कर दिया गया है। कहा गया कि एक क्रोमी लेयर है, उस तक जो लोग आ गये हैं उनको आरक्षण से वंचित किया जाएगा। लेकिन यह तीनों जो मसले तय किये गये, इनका विकल्प नहीं दर्शाया गया।

मैं बड़े सम्मान के साथ कहना चाहूंगा, लोकतंत्र में जनहित के मुद्दे, राजनीतिक दल और सरकारें तय किया करती हैं। न्यायालय कभी तय नहीं करते हैं। लेकिन यह वहीं राजनीतिक दल मुद्दे तय करते हैं जिनकी राजनीतिक इच्छाशक्ति होती है। जिनकी राजनीतिक इच्छाशक्ति नहीं होती है, और जो मुद्दों को हल नहीं करना चाहते हैं, उन्हें जो लटकाना चाहते हैं, उन्हें वह

जान-बूझ कर न्यायालयों को भेज देते हैं। मेरा अपना अब तक का अनुभव है कि आमतौर से जितने भी सर्वोच्च न्यायालय से निर्णय हुए हैं, वे सर्व-सम्मत निर्णय नहीं हुए। मजाटी निर्णय, उनको सर्व-सम्मत निर्णय मान लिया गया है। न्यायालयों के सब जजों ने भी अपनी सर्व-सम्मत राय किसी मुद्दे पर व्यक्त नहीं की है — (घंटी)।

मैं तीन विषयों पर सरकार का ध्यान दिला कर एक निवेदन करना चाहता हूँ — हिंसात्मक आंदोलन बंद हो।

दूसरा, आंदोलन प्रारंभ न हो। इसलिए सरकार को मैं कुछ सुझाव देता हूँ। एक, या तो सरकार संवैधानिक संशोधन विधेयक इस सदन में प्रस्तुत करे, या तमाम राजनीतिक दलों को और उन वर्गों के प्रतिनिधियों को, जो प्रभावित हुए हैं, उनको विश्वास में लेकर कोई ऐसी नीति तैयार करे, जिससे तीनों वर्गों के लोग संतुष्ट हो जाएं।

मैं यह कहना चाहूंगा कि आज जो सरकारी संस्थान हैं, जो स्कूल और कालेज हैं, उनमें अध्यापकों ने पढ़ाना बंद कर दिया है, या उनका स्तर गिर गया है। मुझे यह कहने में संकोच नहीं है कि केंद्रीय विद्यालयों में पढ़ाई का स्तर था, लेकिन आज उनका भी स्तर गिरने लगा है। तो लोग कानवेंट और पब्लिक स्कूलों की तरफ भाग रहे हैं। लेकिन क्या गरीब लोग, पिछड़ी व अनुसूचित जाति के लोग कानवेंट स्कूल में अपने बच्चों को पढ़ा सकेंगे और जब नहीं पढ़ा सकेंगे, तो क्या यह दक्षता प्राप्त कर सकेंगे और दक्षता प्राप्त नहीं कर सकेंगे, तो धारा 335 जो संविधान की है — consistency with the maintenance of efficiency in the administration — क्या इन लोगों को उन पदों तक पहुंचने देगी? नहीं पहुंच सकेंगे। और यह सुप्रीम कोर्ट का निर्णय पूरी तरह से उनको मजबूर कर देगा कि वे जहां पड़े हुए हैं, वहीं रह जाएं।

इसलिए मेरे तीन सुझाव हैं। सरकार इन सुझावों से संबंधित एक विधेयक लाये। मुझे कोई आपत्ति नहीं है पदात्रतियों में आरक्षण समाप्त हो जाए लेकिन यह सब से ऊंचे पद तक पहुंच पायें। केवल आधार ज्येष्ठता हो, श्रेष्ठता न हो। मेरिट के नाम पर जो एडवर्स एंटी दी जाती है, तो हर नाते से यह समाप्त कर दी जाए — इस तरह का कोई संकेत सुप्रीम कोर्ट के निर्णय में नहीं है। दूसरे जो क्रोमी लेयर तक आ गए हैं उनकी आरक्षण की सुविधा समाप्त कर दी जाए, मुझे कोई आपत्ति नहीं है।